

आयकर अपीलीय अधीकरण, न्यायपीठ –“A(SMC)” कोलकाता,  
**IN THE INCOME TAX APPELLATE TRIBUNAL “A(SMC)” BENCH: KOLKATA**  
[Before Shri A. T. Varkey, JM]

**I.T.A. No. 2078/Kol/2019**  
**Assessment Year: 2014-15**

M/s Pratiksha Commercial (P) Ltd. (PAN: AABCP 5765 D)	Vs.	ITO, Ward-5(2), Kolkata
Appellant		Respondent

Date of Hearing (Virtual)	29.04.2021
Date of Pronouncement	29.04.2021
For the Appellant	None
For the Respondent	Shri Jayanta Khanra, JCIT, Sr. DR

This is an appeal preferred by the assessee against the order of Ld. CIT(A)-19, Kolkata dated 14.06.2019 for Assessment year 2014-15.

2. At the outset, I note that there is a letter from the assessee that the assessee has already received Form number 3 from Ld. PCIT pursuant to its filing of Form nos. 1 and 2 as per the scheme envisaged in the Direct Tax Vivad Se Viswas Scheme, 2020 (hereinafter, the ‘scheme’). In the light of the aforesaid fact, I allow the assessee to withdraw the appeal.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

Order is pronounced in the open court on 29<sup>th</sup> April, 2021.

Sd/-

(A. T. Varkey)  
Judicial Member

Dated: 29.04.2021

SB, Sr. PS

Copy of the order forwarded to:

1. Appellant- M/s Pratiksha Commercial (P) Ltd., 4<sup>th</sup> Floor, Room No.8B, 11, Clive Row, Kolkata-700001.
2. Respondent – ITO, Ward-5(2), Kolkata
3. The CIT(A)- 19, Kolkata (sent through e-mail)
4. CIT- , Kolkata
5. DR, Kolkata Benches, Kolkata (sent through e-mail)

True Copy

By Order

Assistant Registrar  
ITAT, Kolkata Benches, Kolkata